

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 30TH DAY OF APRIL, 2020 /10TH VAISAKHA, 1942

W.P. (C) .TMP No.248 OF 2020

PETITIONER:

SUNIL GEORGE, S/O. VARGHESE, AGED 40 YEARS, _
UNNUKALLUMPURATH HOUSE, MUTHUKAD P.O.,
CHAKKITTUPARA, PERUVANNAMUZHI - 673528.

BY ADV JOHNSON MATHEW MANAYANI
BENHUR JOSEPH MANAYANI
AND JEEVAN MATHEW MANAYANI

RESPONDENTS

1. SAJI @ SEBASTIAN, S/O. JOHN, AGED 48 YEARS,
KIZHEKKEYIL HOUSE, MUTHUKAD KARA & P.O.,
CHAKKITTUPARA, PERUVANNAMUZHI - 673528.
MOBILE 9446011409, 9447361409
2. THE DISTRICT SUPERINTENDENT OF POLICE (RURAL),
CALICUT - 673 001
3. DY. SUPDT OF POLICE, NADAPURAM P.O., KOZHIKODE - 673 504
4. SUB INSPECTOR OF POLICE, PERUVANNAMUZHI POLICE STATION,
PERUVANNAMUZHI P.O., KOZHIKODE DISTRICT
5. THE DISTRICT SUPERINTENDENT OF POLICE, KANNUR,
KANNUR DISTRICT - 670003
6. THE SUB INSPECTOR OF POLICE, PERAVOOR POLICE STATION,

PERAVOOR P.O. PIN 670673.

7. THE STATE OF KERALA, REP BY ITS, HOME SECRETARY,
SECRETARIAT,
TRIVANDRUM 695 001

BY SRI.K.P.HARISH, GOVT.PLEADER

THIS WRIT PETITION HAVING COME UP FOR ORDERS ON 30/04/2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

BECHU KURIAN THOMAS, J.

W.P.(C) TMP No.248 of 2020

Dated this the 30th day of April, 2020

ORDER

Government pleader takes notice on behalf of respondents 2 to 7. Issue notice to the 1st respondent by speed post.

In the meantime, there shall be an interim direction directing the 4th respondent to afford adequate and effective police protection to the life of the petitioner and his family members, as and when sought for by a written communication.

**BECHU KURIAN THOMAS
JUDGE**

APPENDIX

PETITIONER'S/S' EXHIBITS:

**EXHIBIT P1 TRUE COPY OF TRUE COPY OF THE PETITIONER'S PETITION
DT 8.4.2020, FILED BEFORE THE RESPONDENTS 2 TO 7**